

(b) and (c) Do not arise.

### प्रादेशिक सेना में वृद्धि करने का प्रस्ताव

\*155. श्री हरीश रावत : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्तमान अन्तर्राष्ट्रीय स्थिति को देखते हुए दूसरी रक्षा पंक्ति को सुदृढ़ बनाने हेतु उनके मंत्रालय का क्या कार्यवाही करने का विचार है; और

(ख) क्या उनका मंत्रालय प्रादेशिक सेना के महत्व को ध्यान में रखते हुए उसकी वर्तमान संख्या में वृद्धि करने के प्रस्ताव पर विचार करेगा ?

रक्षा मन्त्री (श्री आर० बेंकटरामन्) : (क) और (ख) सरकार प्रादेशिक सेना को और युद्ध और शान्ति के दौरान इसके कार्यों को बहुत महत्व देती है। जिन बातों का हमारी सुरक्षा पर प्रभाव पड़ता है उन्हें ध्यान में रखते हुए रक्षा तैयारी के लिए बनाई गई योजनाओं की समय-समय पर समीक्षा की जाती है और उन्हें अद्यतन बनाया जाता है। इस तरह की समीक्षाओं के बनाए जाने वाले आरक्षणों की मात्रा पर भी विचार किया जाता है।

### Handing over the Management of Swadeshi Group of Cotton Mills to its Owners

\*156. SHRI K. MALLANNA :  
SHRI DIGAMBER SINGH :

Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that some cotton mills belonging to Swadeshi Group management of which was taken by Central Government some years ago, are likely to be given back to the Swadeshi Cotton Mills Company Limited ; and

(b) if so, the details thereof alongwith their performance as well as terms, if any, in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA)). (a) No Sir, Government have not so far taken any decision to return the six cotton mills belonging to Swadeshi Cotton Mills Company Limited, which were taken over under Industries (Development & Regulation Act, 1951 in April, 1978.

(b) Does not arise.

### Recovery of Dues from Clients by Nationalised Banks

\*157. PROF. RUPCHAND PAL : Will the Minister of FINANCE be pleased to state :

(a) how is it that the rural money lenders never fail to recover their dues from their clients whereas the nationalised banks are unable to recover their dues from the clients ;

(b) whether there is something wrong in the procedures of the working of the nationalised banks ;

(c) if so, whether Government intend to review the working of nationalised banks ; and

(d) if so, by what time and details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAT-TABHI RAMA RAO) : (a) No information is available with regard to recovery of dues by rural moneylenders from their clients. However, the recovery position of nationalised banks in respect of direct agricultural advances was around 53% of demand in June 1981.

(b) The procedures adopted by nationalised banks for recovery of dues are not faulty.

(c) and (d) There is continuous review of the working of nationalised banks by RBI and Government.

### Free Trade Zone at Paradip Port

\*158 SHRI BRAJAMOHAN MOHANTY: Will the Minister of COMMERCE be pleased to state whether Government are considering any proposal for declaring Paradip Port as Free Trade Zone ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA): No, Sir.

**Redressal of Grievances of Syndicate Bank SC ST Employees**

\*159. SHRI SUNDER SINGH :  
SHRI SURAJ BHAN :

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Syndicate Bank Scheduled Castes and Scheduled Tribes Employees Association had served a notice on Syndicate Bank to go on hunger strike on 21 and 22 November, 1983 throughout the country;

(b) if so, what are their grievances; and

(c) what are those circumstances under which the said Association has taken this extreme step and what action Government have taken for the redressal of their grievances?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) :

(a) to (c) Syndicate Bank has reported that Scheduled Castes and Scheduled Tribes Employees Association had served a notice to go on hunger strike on the 21st and 22nd November, 1983 to press for the acceptance of their charter of demands. Their demands include recognition of SC/ST Employees' Welfare Association, reservation in promotion from one scale to another within the officers cadre, promotion of all SC/ST clerks who qualify the written examination of special promotion test, reservation in the posts of special assistant, reservation in promotions retrospectively i.e. with effect from 1974, home town postings/transfers to all SC/ST employees, interest free loans to all SC/ST officers/employees, not to allow trade unions intervention in SC/ST matters, supply of two lists of SC/ST employees branch and region-wise, recruitment of SC/ST candidates for sub-staff and other skilled posts on requisition from the Association of SC/ST etc.

According to the representation of the Association they were forced to go on hunger strike because their demands had not been settled. Some of these demands, such as retrospective effect to the provision of reser-

vation in promotion, reservation in promotive from one scale to another within the officers cadre, reservation in the posts of special assistant, etc. concern the banking industry as a whole. In these matters the policy adopted by Syndicate Bank is generally in accordance with the reservation orders applicable to banking industry from time to time. The Government, has, however, advised the Syndicate Bank to look into the grievances and take appropriate remedial action wherever necessary.

**Committee to Examine Rate of Consignment Tax**

\*160. SHRI N.E.HORO :  
SHRI MOOL CHAND DAGA

Will the Minister of FINANCE be pleased to state:

(a) whether any committee had been set up to examine the rate of consignment tax to be levied by the Centre under Article 269 of the Constitution for distribution of proceeds among the States; and

(b) if so, the details regarding its composition and the time by which its report is likely to be submitted to Government?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) (a) and (b) The Chief Ministers' Conference held on 2.11.1983 decide that a Group comprising Chief Ministers of West Bengal, Tamil Nadu, Maharashtra, Uttar Pradesh, Meghalaya, Karnataka, Gujarat and Rajasthan under the chairmanship of the Union Finance Minister should go into the various issues involved in the levy of consignment tax. No time-limit was fixed for the report of the group.

**Seizure of List of Officials Receiving Kickbacks During Raids in Bombay**

\*161. SHRI SUNIL MAITRA :  
SHRI NIREN GHOSH :

Will the Minister of FINANCE be pleased to state: